

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 306 OF 2016 & IA NO. 1743 of 2018**

**Dated: 14<sup>th</sup> December, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Haryana Power Generation Corporation Ltd. ... Appellant(s)  
Vs.  
Haryana Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. G. Umopathy  
Mr. Aditya Singh for R-1

**ORDER**

**IA No. 1743 of 2018  
*(Appln. for impleadment)***

Since the Appellant seems to have no serious objections for impleadment. The same is allowed.

Appeal to be amended forthwith to say of impleading/additional respondents shall be filed within two weeks' time.

As agreed by learned counsel for the parties, list the matter for hearing on **01.02.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**